

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).12870/2005

(From the judgement and order dated 17/05/2005 in CMWP No. 32321/2005 of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

SHIV KUMARI DEVI

Petitioner(s)

VERSUS

KHATOON BIBI AND ORS.

Respondent(s)

(With appln.(s) for exemption from filing O.T. and with prayer for interim relief)

Date: 04/07/2005 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE D.M. DHARMADHIKARI
HON'BLE MR. JUSTICE S.H. KAPADIA

(VACATION BENCH)

For Petitioner(s)

Mr. A.K. Misra, Adv.
Mr. K.K. Tyagi, Adv.
Mr. I. Ahmad, Adv.
Mr. P. Narasimhan, Adv.

For Respondent(s)

For RR 1-3. Mr. Shrish Kumar Misra, Adv.

UPON hearing counsel the Court made the following

O R D E R

As the High Court is already seized of the matter, we decline to interfere with

the impugned order. Let the petitioner approach the High Court. The special leave

petition is dismissed accordingly.

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(J.S. Rawat)
Court Master

(Phoolan Wati Aror
Court Maste